



2026:AHC:29944

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4014 of 2026

Arvind Kumar Rai And Another

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devbratt Yadav, Ram Pratap Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition with the following prayer:-

"(i) Issue a writ order or direction in the nature of mandamus commanding District Magistrate Ghazipur to initiate demarcation proceeding by invoking the provisions of section 30(2) of U.P Revenue Code 2006 in regard to the Plot being Plot No. 2367(M) Area 0.0325 Hectare situated in Village Jalalabad, Tehsil Jakhaniya District Ghazipur by considering the application filed by the petitioners to resolve the dispute of physical Division and till such dispute is finally decided status quo in regard to share of the petitioners may be directed to be maintained in regard to the Plot of the petitioners, in the better interest of justice."

2. After some arguments, a prayer has been made by learned counsel for the petitioner to dismiss the present petition as withdrawn.

3. This prayer has not been opposed by learned Standing Counsel.

4. Accordingly, the writ petition is dismissed as withdrawn.

5. It is made clear that no liberty is granted to the petitioner.

February 11, 2026

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(Prakash Padia,J.)